

IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH

Original Application No. 508/2022

Anil Kumar & Ors

....Applicants.

Versus

State of Haryana

.... Respondent.

**STATUS REPORT OF JOINT COMMITTEE BY WAY OF
REPLY IN COMPLIANCE OF ORDERS DATED 30.08.2022
BY THE HON'BLE TRIBUNAL**

Most Respectfully Showeth:-

1. That the applicant namely Anil Kumar along with others resident of village Bamnoli Tehsil Bahadurgarh, Distt. Jhajjar Haryana have approached before the Hon'ble National Green Tribunal by way of their complaint with regards to dumping and burning of plastic waste on agriculture land of village Bamnoli by some Miscreants and Rohingya Muslim who are alleged to be living illegally in the village without any documents, ID and Police verification, which is damaging the agriculture land and causing serious health hazards to the local residents.
2. That in the present matter the Hon'ble Tribunal has taken *suo moto* cognizance and pleased to pass the orders dated 30.08.2022 with following directions:-

"Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of Additional Chief Secretary, Home Govt. of Haryana, State PCB and Deputy Commissioner, Jhajjar and Superintendent of Police, Jhajjar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and

Hans
Shah
Shyama

representatives of the concerned project proponents, verify the factual position and submit its report within one month by email judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be nodal agency for coordination and compliance.”

3. That in term of compliance of the orders dated 30.08.2022 passed by the Hon'ble Tribunal, the Additional Secretary, Govt. of Haryana, Home Department has nominated Smt. Mamta Singh, IPS, Additional Director General of Police, Rohtak Range, Rohtak as his representative in the Joint Committee of the case vide his office endst. No. 1/17/2022-1HC dated 27.09.2022 which was received vide diary number 7389 dated 3.10.2022 in the office of Smt. Mamta Singh, IPS, Additional Director General of Police, Rohtak Range, Rohtak.
4. That during the course of inspection of official record pertaining to the alleged area, it has come to know that the Regional Office, Haryana State Pollution Control Board has already issued twenty three (23) numbers of Show Cause Notices for prosecution action in the Special Environment Court against the land owners under the Environment (Protection) Act, 1986. In addition to the District Country & Town Planning, Jhajjar, has also issued five (5) Show Cause Notices to the land owners for demolition of the illegal structure erected without obtaining change of land use for the above mentioned activities. The Copies of Show Cause Notices are annexed as **Annexure-R1**.
5. That in compliance of orders dated 30.08.2022, the members of the Joint Committee comprising Captain Shakti Singh, IAS, Deputy Commissioner Jhajjar, Waseem Akram, IPS, Superintendent of Police, Jhajjar and Dinesh Yadav, Regional officer, Haryana State Pollution Control Board inspected the site situated in village Bamnoli, tehsil Bahadurgarh, District Jhajjar, Haryana on 16.09.2022. During the inspection, the project proponents were sensitized about ill effects of illegal dumping, storage and burning of waste plastic on the health of

H. Chand Prasad

H. Dnyaneshwar
Shakti

villagers, flora & fauna of adjoining area as well. Moreover, the land owners were also instructed to vacate the land upon which these illegal activities of dumping, storage and segregation of plastic waste were taken place. Some Photographs while issuing directions/instructions to the people residing there about vacating the site are annexed herewith as **Annexure-R2**.

6. That on 24.09.2022, the District Country & Town Planning, Jhajjar alongwith the representative of the Joint Committee carried out the demolition drive against all the illegal occupants/project proponents engaged in dumping, storage and segregation of plastic in the area of village Bamnoli without obtaining change of land use and razed down all the illegal structures. Moreover, the local Police have also initiated the process of verification of tenants, residing in the village Bamnoli to rule any illegal occupancy by the Rohingya or other illegal migrants as alleged in the complaint. It is necessary to mention here that the people residing in the alleged land were found Indian citizens instead of Rohingya Muslims while their identity cards were checked during the course of verification by the local Police. The photographs clicked during the proceedings initiated on 24.09.2022 are annexed as **Annexure-R3**.

7. That upon receipt of communication from Additional Secretary, Govt. of Haryana, Home Department dated 03.10.2022, the matter was discussed with Superintendent of Police Jhajjar and as per discussion, on 04.10.2022, the members of Joint Committee comprising of Captain Shakti Singh, IAS, Deputy Commissioner, Jhajjar, Waseem Akram, IPS, Superintendent of Police, Jhajjar and Dinesh Yadav, Regional Officer, HSPCB have again inspected the alleged site of village Bamnoli. Further, the complainant namely Anil Kumar and others were also called at the site during the visit. The complainants found themselves satisfied, rather appreciated the steps taken by the Joint Committee in order to redress alleged allegations mentioned in their complaint.

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2. A smaller signature in black ink.
3. A signature in blue ink.
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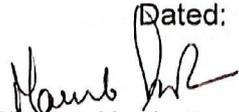
8. That on 31.10.2022, all the members of Joint Committee have again visited and inspected alleged site of village Bamnoli, Tehsil Bahadurgarh, District Jhajjar, Haryana and vicinity area as well. The complainant and others from village were also present during the visit. At present, the said land has been completely vacated by the project proponent and all the illegal construction on the said land has been completely removed and the illegal activities of dumping, storage segregation of plastic waste have completely been stopped. The photographs clicked during the spot inspection on 31.10.2022 are annexed as **Annexure-R4**.

9. That keeping in view of the situation found during the first visit dated 16.09.2022 by the Joint Committee as contained in para No. 5 of the report, Kalandara under sections 133 Cr.P.C has been prepared and produced before the Court of law to initiate the proceedings against the land owners. Apart from this, legal notices are being served to the concerned land owners to immediately clear the land from reminiscent of the garbage earlier thrown at the said land without any delay. If they fail to comply, legal action would be initiated against the blameworthy under appropriate provisions of Indian Penal Code.

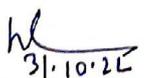
10. That in compliance of the orders dated 30.08.2022 passed by the Hon'ble National Green Tribunal, the status report in the matter is submitted for kind consideration by the Hon'ble Tribunal.

Place:

Dated:


(Mamta Singh, IPS)
ADGP/Rohtak Range,
Rohtak, Representative
of ACS, Home Deptt.
Haryana.


(Capt. Shakti Singh, IAS)
Deputy Commissioner,
Jhajjar


(Waseem Akram, IPS)
Supdt. of Police,
Jhajjar


(Dinesh Yadav)
RO/HSPCB

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1699

Dated: 8/9/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Rajkumar, Rakesh S/o Rajbir Singh S/o Sultan Singh 1/2 part, 1/4 part Manjet S/o Dharampal S/o Sultan Singh, 1/8 part Sumit, Amit S/o Samay Singh S/o Sultan Singh 2 part each/917/4852 part Suman W/o Devender S/o Tarachand,, 74/1213 part Sanjay Kumar S/o Ramkrishan S/o Sultan Singh,, 917/4852 part Parshant S/o Dharampal S/o Sultan Singh,, 621/9704 part of Kuldeep Singh S/o Balluram S/o Subhash Chand,, 148/1213 part Narendra S/o Dalel S/o Ramnath, 1/18 part Sunila, Neelam D/o Dalel S/o Mukhtar, Kapoor Singh S/o Ramkumar S/o Bhimsingh S/o Nonand,, 1/20 part Dharampal S/o Partap S/o Nonand, 1/18 part Sunila widow and Nidhi daughter and Lakshay, Akshay S/o Rajpal S/o Partap,, 1/18 part Pyari widow and Balamuni, Khewat No. 802/650, Khatoni No. 847, Hadbas No. 35, Khara No. 53/1, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

Whereas as per these rules every waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time and hand over segregated waste to authorized waste processing or disposal facilities or disposition centers either on its own or through the authorized waste collection agency.

Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.

Endst. No. HSPCB/BDR/2022/ 1660

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.

Dated: 8/9/22

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.

Dated: 8/9/22

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/ 1661

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.

Dated: 8/9/22

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/ 1662

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plan of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.

Dated: 8/9/22

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/ 1663

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.

Dated: 08/9/22

Regional Officer
Bahadurgarh RegionRegional Officer
Bahadurgarh Region

o/c

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1700 - 1705

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land of Mahabir S/o Kishan Chand S/o Ghisa, Khewat No. 24, Khasra No. 56/21/2/1- 21/2/2, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject:

Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.

Dated:

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.

Dated:

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.

Dated:

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.

Dated:

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.

Dated:

Regional Officer
Bahadurgarh Region

We don't have any plastic waste in land which we have any part in this involvement

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-243078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 107 - 112

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Anupsingh etc,
Khowat No. 809, Khara No. 56/n/2, 13, 14, 15/1, 42/23, 24, 25/1,
Village-Bannoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject

Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

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Whereas during the visit of Sh. Amit, ARI, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (TIC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.


Regional Officer
Bahadurgarh Region

Undt. No. HSPCB/BDR/2022/

Dated:

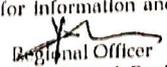
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Regional Officer
Bahadurgarh Region

Undt. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Undt. No. HSPCB/BDR/2022/

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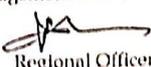
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Regional Officer
Bahadurgarh Region

Undt. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Undt. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Anup Singh

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HARYANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

114-116

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Smt. Chhano D/o Dalip S/o Molad, Bharpayi D/o Dalip S/o Molad, Manno D/o Dalip S/o Molad Khewal No. 805, Khaska No. 41/23, 24, Village- Rannoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

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Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

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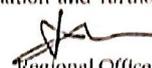
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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

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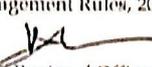
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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region


Regional Officer
Bahadurgarh Region

O/C

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

CB

No. HSPCB/BDR/2022/ 1731 - 1736

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Pyari widow of etc,
Khewat No. 805, Khasra No. 41//23, 24, Village-Bannoli, Tehsil-Bahadurgarh,
Distt. Jhajjar

Subject:

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Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

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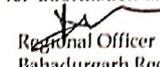
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Regional Officer
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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

O/C

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrohdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1722-1729

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Satish Kumar etc,
Khowat No. 810, Khaura No. 22/1, 22/2, Village-Bammoli, Tehsil-Bahadurgarh,
Distt. Jhajjar

Subject:

Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

Whereas as per these rules every waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time and hand over segregated waste to authorized waste processing or disposal facilities or disposition centers either on its own or through the authorized waste collection agency.

Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (TIC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.

Endst. No. HSPCB/BDR/2022/

Dated:

Regional Officer
Bahadurgarh Region

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.

Endst. No. HSPCB/BDR/2022/

Dated:

Regional Officer
Bahadurgarh Region

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.

Endst. No. HSPCB/BDR/2022/

Dated:

Regional Officer
Bahadurgarh Region

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.

Endst. No. HSPCB/BDR/2022/

Dated:

Regional Officer
Bahadurgarh Region

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.

Endst. No. HSPCB/BDR/2022/

Dated:

Regional Officer
Bahadurgarh Region

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.

O/C

Regional Officer
Bahadurgarh Region

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1779-1784

Dated: 8/9/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land of Krishan S/o Sukhpal S/o Kanwal Singh, Khewat No. 480, Khasra No. 37//1/1,, Surender S/o Balraj Singh S/o Kanwal Singh, Vinod Kumar S/o Balraj S/o Kanwal Singh, ½ part of Khewat No. 479, Khasra No. 37//1/1,, Ajit Singh S/o Nafe Singh S/o Kanwal Singh, Gyanender S/o Nafe Singh S/o Kanwal Singh, Dhamender S/o Nafe Singh s/o Kanwal Singh,, 1/3 part of Khewat No. 481, Khasra No. 37//1/1, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

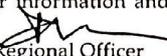
A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

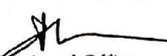
A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SGF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1761-1766

Dated: 08/09/2022

Show Cause Notice

To Plastic Waste Storage & Segregation Unit on the land of Jiwni widow of Mukesh S/o Rajbala S/o Rampal, Krishan S/o Rajbala, S/o Rampal, Khewat No. 780, Khasra No. 52/5/2, Village-Bamoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, APL, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (TIC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

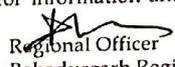
A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

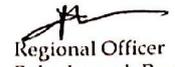
A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be inflated against you under EPA Act, 1986 for violation of Plastic Waste Management Rules, 2016.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

o/c

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1797/1802

Dated: 8/9/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land of Jiwni widow of Ramphal S/o Jageram, Sunita W/o Pardeep Kumar S/o Chanderbhan, Khewat No. 779, Khasra No. 53/13, Village- Bannoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

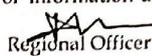
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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

OIC

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

17751-1742

Dated: 02/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Harpal S/o Surajmal S/o Jiwan, Santosh W/o Surender Rana, Khewat No. 776, Khasra No. 56//15/2, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

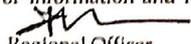
A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1755-1760

Dated: 08/9/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Jaibhagwan S/o Rampat S/o Dayaram, Hoshiyari D/o Rampat S/o Dayaram, Khewat No. 789, Khasra No. 4/3, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

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Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

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Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

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Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

OIC



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCP No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbahdr@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1773-1778

Dated: 03/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land of Sanjay S/o Har Bhagat S/o Lehar Singh, Rajeev S/o Har Bhagat S/o Lehar Singh, Dharambir S/o Har Bhagat S/o Lehar Singh, Pardeep S/o Balkishan S/o Lehar Singh, Kuldeep S/o Balkishan S/o Lehar Singh, Sandeep S/o Balkishan S/o Lehar Singh, Tinku S/o Balkishan S/o Lehar Singh, Khewat No. 633, Khasra No. 37/2, 56/8, 9, Village-Bannoh, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject

Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Whereas during the visit of Sh. Amit, ABE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

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Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EPA Act, 1986 for violation of Plastic Waste Management Rules, 2016.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Regional Officer
Bahadurgarh Region

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1785-1790

Dated: 28/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land of Smt. Anita & Manju Rani D/o Kuldeep S/o Rohtas S/o Ram Sarup, Sajjan S/o Rohtas S/o Ram Sarup, Ritik S/o Sunil S/o Partap, Akshay S/o Sameer S/o Partap, Vansh S/o Sameer S/o Partap, Khewat No. 178, Khasra No. 39//6 Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

Whereas as per these rules every waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time and hand over segregated waste to authorized waste processing or disposal facilities or disposition centers either on its own or through the authorized waste collection agency.

Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Regional Officer
Bahadurgarh Region

o/c

[Handwritten signature]

HARYANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, BAHADURGARH
SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
 Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1750-1755

Dated: 05/09/2022

To

Show Cause Notice

Plastic Waste Storage & Segregation Unit on the land Samunder Singh S/o Ramphal S/o Jageram, Bijender Singh S/o Ramphal S/o Jageram, Khewat No. 782, Khasra No. 4/2, Village-Bannoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject:

Show Cause Notice against violators under Plastic Waste Management Rules, 2016,

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer,

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

Whereas as per these rules every waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time and hand over segregated waste to authorized waste processing or disposal facilities or disposition centers either on its own or through the authorized waste collection agency.

Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region


Regional Officer
Bahadurgarh Region

1750-1755

o/c

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1750-1755

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Samunder Singh S/o Ramphal S/o Jageram, Bijender Singh S/o Ramphal S/o Jageram, Khewat No. 782, Khasra No. 4/2, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject:

Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (TIC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

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Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

1750-1755

Regional Officer
Bahadurgarh Region

HARYANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1662-1667

Dated: 6th/9th/2022

Show Cause Notice

To Plastic Waste Storage & Segregation Unit on the land of Rajesh S/o Dharmpal S/o Kishan Chand, Vinod S/o Dharmpal S/o Kishan Chand, Khewat No. 23, Khasra No. 56/21/2/1-21/2/2, Village- Bamoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

Whereas as per these rules every waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time and hand over segregated waste to authorized waste processing or disposal facilities or disposition centers either on its own or through the authorized waste collection agency.

Whereas as per these rules every producer/person recycling, or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sd. Amit, AEO, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (TIC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Regional Officer
Bahadurgarh Region

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1688-1693

Dated: 08 / 09 / 2022

Show Cause Notice

To Plastic Waste Storage & Segregation Unit on the land of Dharmender S/o Dharampal S/o Kishan Chand, Kazan S/o Kishan Chand S/o Ghisa Khewat No. 22, Khasra No. 62//2/2/2, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

Whereas as per these rules every waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time and hand over segregated waste to authorized waste processing or disposal facilities or disposition centers either on its own or through the authorized waste collection agency.

Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.

Regional Officer
Bahadurgarh Region

Regional Officer
Bahadurgarh Region

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SGF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-243078, E-Mail: hspcb@bdrh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land of Dated Singh S/o Ran Singh S/o Kanhiya, Khewat No. 502, Khasma No. 53/4/1, Village-Banmoh, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject

Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

Whereas as per these rules every waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time and hand over segregated waste to authorized waste processing, or disposal facilities or disposition centers either on its own or through the authorized waste collection agency.

Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, A/E, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (TIC)/2013 in the matter of Batish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plan of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.


Regional Officer
Bahadurgarh Region

Dated:

Endst. No. HSPCB/BDR/2022/

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region



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HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1670 - 1675

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land of Santosh D/o Harisingh S/o Rampat, Balla widow of Jai Bhagwan S/o Hari Singh, Jitender S/o Jai Bhagwan S/o Hari Singh, Deepak S/o Jai Bhagwan S/o Hari Singh, Meena D/o Jai Bhagwan S/o Hari Singh, Aarti D/o Jai Bhagwan S/o Hari Singh, Nirmala widow of Jaipal S/o Hari Singh, Manjeet S/o Jaipal S/o Hari Singh, Karambir S/o Jaipal S/o Hari Singh, Hoshiyar Singh S/o Balraj S/o Rampat, Khewat No. 541, Khasra No. 64//5/6, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

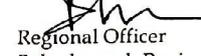
A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

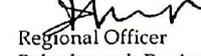
A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1767-1772

Dated: 8/9/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land of Sheela D/o Rajsingh S/o Ramsarup, Sandeep S/o Rajsingh S/o Ram Sarup, Manoj S/o Raj Singh R/o Ram Sarup, Manjeet S/o Raj Singh S/o Ram Sarup, Ishwanti widow of Raj Singh S/o Ram Sarup, Smt. Mukesh widow of Vedpal S/o Raj Singh, Sheetal D/o Vedpal S/o Raj Singh, Preeti D/o Vedpal S/o Raj Singh, Rohit S/o Vedpal S/o Raj Singh, Khewat No. 182, Khasra No. 39/5/2, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar.

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

Whereas as per these rules every waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time and hand over segregated waste to authorized waste processing or disposal facilities or disposition centers either on its own or through the authorized waste collection agency.

Whereas as per these rules every producer/person recycling or processing waste or proposing to recycle or process plastic waste shall obtain registration from State Pollution Control Board.

Whereas during the visit of Sh. Amit, AEE, field officer, Regional Office, Bahadurgarh Haryana State Pollution Control Board on 29.08.2022 it has been found that you are engaged in the process of segregation of plastic waste and during this process a large quantity of waste is being generated and further open burning and dumping of such waste take place in the nearby area in Bahadurgarh City which is deteriorating the ambient air quality and ground water quality of the area.

Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

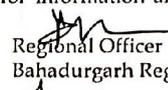
A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Municipal Council, Bahadurgarh for information and directed to take action against violators according to Haryana Municipal Act, 1973 amended till date. You are also directed to submit Management Plant of the waste as per Plastic Waste Management Rules, 2016 immediately otherwise legal action will be initiated against you under EP Act, 1986 for violation of Plastic Waste Management Rules, 2016.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to BDPO, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

22021

o/c

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1791-1796

Dated: 8/9/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Narender etc,
Khewat No. 804, Khasra No. 41//21, Village-Bamnoli, Tehsil-Bahadurgarh,
Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

Whereas Plastic Waste Management Rules, 2016 has been notified and these rules shall apply to every waste generator, local body, gram panchayat, manufacturer, importer and producer.

Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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Moreover, the storage and process of segregation of plastic waste is also violation of the Hon'ble National Green Tribunal in the matter of OA No. 56 (THC)/2013 in the matter of Satish Kumar Vs Union of India & Ors.

In view of the above you are hereby issued show caused for 15 days as to why prosecution action under section 15 read with section 19 of Environment (Protection) Act, 1986 may not be taken against you for violation of Plastic Waste Management Rules 2016.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action as mentioned above without giving any further notice.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

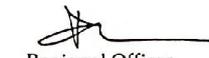
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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

O/C

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/

1744-1749

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Babita D/o Tarifsingh, S/o Rampat, Surender Singh S/o Ramphal S/o Jageram, Khewat No. 791, Khasra No. 5/1, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject:

Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

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Whereas as per these rules every waste generator has to prepare waste management plan which means the collection, storage, transportation, reduction, reuse, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner.

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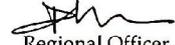
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Endst. No. HSPCB/BDR/2022/

Dated:

A copy of the above is forwarded to Chairman, HSPCB, Panchkula for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

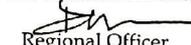
A copy of the above is forwarded to Deputy Commissioner, Jhajjar for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

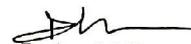
A copy of the above is forwarded to SDM, Bahadurgarh for information and further necessary action please.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

o/c


Regional Officer
Bahadurgarh Region

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2022/ 1664-1669

Dated: 08/09/2022

Show Cause Notice

To

Plastic Waste Storage & Segregation Unit on the land Rajwanti W/o Rajkumar, Geeta W/o Sushil Kumar S/o Rajsingh, Smt. Raj Kumari widow of Preet Singh S/o Ramphal, Sandeep S/o Preet Singh S/o Ramphal, Sarita D/o Preet Singh S/o Ramphal, Ravita D/o Preet Singh S/o Ramphal, Kuldeep S/o Rampal S/o Jage, Dilawar S/o Rampal S/o Jage, Bimla D/o Rampal S/o Jage, Rani D/o Rampal S/o Jage, Neera D/o Rampal S/o Jage, Rakesh S/o Tarif Singh S/o Rampat, Bimla widow of Jaipal S/o Rampat, Ashok S/o Jaipal S/o Rampat, Ankit S/o Anju S/o Jaipal, Ankush S/o Anju S/o Jaipal, Bedo widow of Jorrasingh S/o Surat Singh, Zile Singh S/o Jorrasingh S/o Shishram, Surat Singh, Basant S/o Jorrasingh S/o Surat Singh, Azad Singh S/o Charansingh S/o Shishram, Omed Singh S/o Surat Singh S/o Ramsaroup, Bijender S/o Charansingh S/o Shishram, Arun Kumar S/o Rajesingh S/o Charansingh, Santra Devi widow of Ramkanwar S/o Charansingh, Parveen S/o Ramkanwar S/o Charansingh, Naveen S/o Ramkanwar S/o Charansingh, Khewat No. 786, Khasra No. 39/5/1, Village-Bamnoli, Tehsil-Bahadurgarh, Distt. Jhajjar

Subject: Show Cause Notice against violators under Plastic Waste Management Rules, 2016.

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

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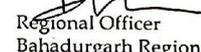
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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

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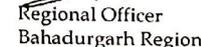
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Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

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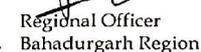

Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2022/

Dated:

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Regional Officer
Bahadurgarh Region


Regional Officer
Bahadurgarh Region

o/c
-27-

16.09.2022

